

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 3004/2013

New Delhi, this the 16<sup>th</sup> day of August, 2016

**HON'BLE MR. P.K. BASU, MEMBER (A)**

Vivian Reeves,  
Aged about 64 years,  
S/o Late Shri Hareeves,  
Retd. Jeep Driver,  
SSE/C&W Jhansi,  
North Central Railway,  
Jhansi Division.

R/o C/o Smt. Sandra Paul,  
C-9, GTB Hospital Complex,  
Shahdara, Delhi-95.

.. Applicant

(By Advocate: None)

Versus

1. Union of India through  
The General Manager,  
North Central Railway, HQ Office,  
Allahabad.
2. The Divisional Railway Manager,  
North Central Railway,  
Jhansi, U.P. .. Respondents

(By Advocate : Shri V.S.R. Krishna with Shri Subodh Kaushik)

**ORDER (ORAL)**

Learned counsel for the applicant, Shri H.P. Chakravorty, has sought adjournment on 08.03.2016 through proxy counsel. He did not appear on 10.05.2016 and again sought adjournment on

08.07.2016 through proxy counsel. Today again, none appears for the applicant, even on revised call.

2. It seems that the applicant is no longer interested in pursuing this matter. The O.A. is, therefore, dismissed in default for non-prosecution. No costs.

**(P.K. Basu)**  
Member(A)

Later on, Shri H.P. Chakravorty appears on behalf of the applicant and states that by mistake he presumed that this court would be sitting in the afternoon and, therefore, requests that in the interest of the applicant, the dismissal order may be recalled and another date may be fixed for hearing of this matter.

2. In view of above prayer, we recall the order passed above, which is not yet signed and post this matter on 06.10.2016 for hearing.

**(P.K. Basu)**  
Member(A)

/Jyoti/